

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

I.A. NO. 292 OF 2025

IN

ORIGINAL APPLICATION NO. 235 OF 2025

J. Kumar Infraprojects Ltd.

... Applicants

(Original Respondent No. 7)

IN THE MATTER OF:

Vanaśhakti & Anr.

... Applicants

Versus

State of Maharashtra & Ors.

... Respondents

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ZAMAN ALI

Advocate for Original Applicants



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AFFIDAVIT IN REPLY BY THE ORIGINAL APPLICANTS TO

I.A. NO. 293 OF 2025

I, Mr. Stalin Dayanand, aged about 60 years, Original Applicant No. 2 abovenamed as well as authorized representative of Original Applicant No. 1 abovenamed, having its office at Nandakumar Pawar House, Opp. Shri Jagannath Darshan Building, M.D. Kini Marg, Bhandup Village (East), Mumbai – 400 042, do hereby solemnly resolve and state as follows:



1. The present Affidavit in Reply ("**Reply**") is being filed collectively on behalf of the Original Applicants of O.A. No. 235 of 2025 ("**OA**"), in response to the present I.A. No. 292 of 2025 filed by the original Respondent Nos. 7 to 11 of the OA ("**Original Private Respondents**") seeking to dismiss the OA on the ground of the OA being time-barred under the National Green Tribunal Act, 2010 ("the NGT Act") and the Limitation Act, 1963.

2. The Original Private Respondents argued that the OA is time-barred under Section 14 of the NGT Act because the "cause of action" purportedly first arose more than six months before the OA was filed. Considering the circumstances in the present OA, where there is a recurring illegal action on part of the Original Respondents, their argument is at best, an erroneous interpretation of the law of limitation under the NGT Act and at worst, an attempt to mislead this Hon'ble Tribunal and waste its time.

Evidence of recurring illegal activities

3. I submit that the OA was filed by the Original Applicants, seeking directions to stop the illegal construction activities ("**illegal activities**") being carried out by Original Respondent No. 7 in the Eco-Sensitive Zone ("**ESZ**") of Sanjay Gandhi National Park ("**SGNP**"). I state that the Applicants, in the OA, have stated the details of continuous and ongoing



casting yard operations and the RMC plant operations in place at two sites that fall within the ESZ of the SGNP, being Village Chene (**Site No. 1**) and Village Bhayander Pada (**Site No. 2**). The relevant contents of the OA therefore may be read as part and parcel of the present Application. These activities, being industries that cause air, noise, water or soil pollution, are illegal under the ESZ Notification dated 15th December 2016 issued by the Ministry of Environment, Forest and Climate Change ("**2016 ESZ Notification**").

4. I further submit that in addition to the data that was provided in the OA by which it was clearly established that all activities being undertaken by R-7 are indeed ongoing, illegal, unlawful and without any permissions whatsoever, various affidavits have been filed by the respective respondents which also confirm the said fact about illegal activities continuing in and over the two sites inside the ESZ of SGNP. For the convenience of this Hon'ble Tribunal, the Applicants hereby provide tabular data hereinbelow that summarises the admissions and confirmations on the part of the Respondent authorities *qua* illegal construction and other activities being carried out by R-7:



Sr. No.	Document by the concerned Respondent	Statement confirming violations by R-7	Reference
1.	Letter with email dated 16.07.2024 by SRO, Thane-1 MPCB	CTE and CTO are not available as per the record of this office.	Annexure A-11, Pg. 217
2.	Letter dated 02.12.2024 by the Office of the Deputy Chief Conservator of Forests, Thane	No documents available with this office showing permissions sought for setting up of Casting Yard, RMC plants in the ESZ of SGNP	Annexure A-15, Pg. 244
3.	Submissions on behalf of Thane Municipal Corporation recorded in order dated 11.06.2025	Thane Municipal Corporation has not granted permission to Respondent No. 7 for operations at Village Bhayander Pada (Site No. 2).	Order dated 11.06.2025 in the OA
4.	Affidavit in Reply dated 17.06.2025 on behalf of Assistant Conservator of Forests, SNGP	As per their inspections, concerned RMC plant and casting yard activities are located at Site No. 2, located within the ESZ of SNGP. The Deputy Director (North), SNGP reported this for further inspection	Respondent No. 2's Affidavit in Reply dated 24.06.2024,



		and action to the ESZ Monitoring Committee, SNGP.	Paras 6-7, Pg. 295
5.	Affidavit in Reply dated 24.06.2025 on behalf of MPCB	<p>MPCB had issued a Closure Direction for Respondent No. 7's site on Ghodbunder Road on 27.03.2019 and MSEDCL disconnected the electricity on 29.05.2019. Concrete debris and mild steel scrap were found dumped at this site.</p> <p>MPCB also issued Closure Directions for Respondent No. 7's RMC plant in Village Cheena on 11.12.2024 and electricity was disconnected on 13.12.2024. Respondent No. 7 had applied for consent at this site but consent was rejected.</p>	<p>Respondent No. 5's Affidavit in Reply dated 24.06.2024, Para 4, Pg. 341</p>

5. It is submitted that during the pendency of the OA, both Original Respondent Nos. 5 and 2 have filed affidavits which have corroborated the



evidence provided by the Applicants. In Original Respondent No. 5's affidavit dated 24th June 2025, it has illustrated that based on the MPCB's inspections in June 2025, both sites have casting yard activities in operation and industrial debris, *et al.* The Respondent No. 2, in its affidavit dated 17th June 2025 has stated the casting yard activities are operational and that it's the local revenue authorities and the ESZ Monitoring Committee who are empowered to take action against R-7. Respondent No. 2 has also stated that Respondent No.7's application for consent was rejected by the MPCB. Hereto annexed and marked as **ANNEXURE A-1** is a copy of this rejection letter dated 13.08.2024 addressed by MPCB to Respondent No. 7.

6. It is submitted that Respondent No. 7, *vide* its reply dated 24th July 2025 to the OA, has admitted at Para 37 that it's presently running casting yard operations in the ESZ of SGNP. At Para 33 of the said reply affidavit, a statement has been made by R-7 that the ESZ Monitoring Committee has accorded permission to it but no such permission has been annexed. Respondent No. 7 has also failed to show that they have any of the relevant permissions under the Air Act, 1981, the Water Act, 1974 or the Hazardous and Waste Rules, 2016.

7. It is submitted that Consent to Establish (CTE) and Consent to Operate (CTO) from the MPCB are required for casting yards, and not only for



RMC plants. The MPCB grants permissions for the operation of casting yards with specific conditions under the Air Act, 1981, the Water Act, 1974 and the Hazardous and Waste Rules, 2016 that must be met by the permission-seekers. Hereto annexed and marked as **ANNEXURE A-2** are copies of multiple such CTEs and CTOs issued by the MPCB to entities including Apco Infratech Ltd, Larsen and Turbo Ltd., *et al.* Pertinently, these CTOs and CTEs have several requirements, including: (i) all trade effluent must be treated and recycled to achieve Zero Liquid Discharge (ZLD). No effluent can be discharged on land or outside the premises; (ii) Waste from mixer washing or debris must be reused via recovery/reclaiming or disposed at approved local body sites, (iii) Storage and handling of cement, fly ash, sand, and aggregates must be only through closed mechanical systems, (iv) Fugitive dust control and collection systems must be in place, *et al.* It is extremely clear, therefore, that casting yards do cause air, water, and soil pollution, all of which need to be regulated. The photographs of both of Respondent No. 7's sites that were annexed to the OA at page 48 – 50, corroborate this, showing cement sludge lying openly on the soil and huge amounts of cement dust.

8. I say that every single time a new concrete slab is brought at the site for casting or stored or handled, a fresh cause of action arises. Further, in view the aforesaid illegal activities of R-7 remaining unregulated (*especially in*



light of admissions that no CTO or CTE or EC or ESZ Monitoring Committee's permissions are granted), the effluents discharged at the site every single day constitutes a fresh cause of action and, therefore, the continuing reoccurrence of these events on a day-to-day basis shall create a new and distinct cause of action.

9. It is submitted that there is now ample evidence of Respondent No. 7's continuing illegal activities at the two sites, and they have admitted to the same. In fact, this Hon'ble Tribunal, being convinced of the continuing nature of such illegal activity, was pleased to pass an interim order dated 18th June 2025 to ensure that the RMC plants are not allowed to be run at the site in question till further orders.

Question of limitation

10. I state that the law has been settled by this Hon'ble Tribunal and affirmed by the Apex Court on the fact that for a recurring cause of action, the limitation period starts afresh for every new instance of the cause of action arising. It has been decisively held that in such cases, a subsequent, composite and complete cause of action would not be hit by the expression 'cause of action first arose' as it is an independent accrual of right to sue. A recurring cause of action is therefore a distinct and completed occurrence



made of a fact or blend of composite facts giving rise to a fresh legal injury, fresh right to sue and triggering a fresh lease of limitation.

11. In the present case, every instance of the Ready Mix Cement being added to the mould for creating/casting the desired shape (circular, rectangular, square, etc.) of the cement block/segment at the casting yard facility and subsequent washing of the cement or stacking of cements or curing of cements at the open dispensing unit or storage house that ultimately pollutes the soil of the ESZ of SGNP (*Photos at Pg. 48 of the OA*), that already has a low carrying capacity, gives rise to a fresh cause of action as it amounts to a reoccurrence of a fresh event of irreversible pollution which is distinct from the cause of action 'first' arose, especially when there exists no permissions of any kind while this action takes place every single day. I say that it is in this context that Para 28 states that the environmental degradation is underway. The aforesaid environmental degradation as established from the documents, photographs and inaction of the Respondent authorities would give rise to an independent cause of action. Considering the admitted ongoing daily reoccurrence of illegal work carried out by the Original Private Respondents and the fact that no action whatsoever has been taken by the authorities, the OA is filed well within limitation to seek a prayer of halting the ongoing illegal activities and removal all such illegal and unregulated structures that are involved in the



daily reoccurrence of pollution through such operations. I say that subsequent to the above, restoration of *status quo ante* has also been sought to ensure that the environmental capacity of the ESZ is restored.

12. Without prejudice to the foregoing, I shall now respond para-wise to the

Interim Application filed by the Original Private Respondents:

- a. The contents of Paragraphs 1 to 3 are on matters of record and as such do not warrant a response.
- b. With reference to Paragraphs 4 to 6, I admit that Section 14 of the NGT Act prescribes a six-month period of limitation. However, as has been stated above, the law is clear on the fact that when there is a recurring wrong committed, a fresh cause of action arising at each instance, with a fresh limitation period. Given that the Original Private Respondents have themselves corroborated the Original Applicants' evidence of such ongoing illegal activities, the OA is well within limitation.
- c. With reference to Paragraph 7 to 10, I deny that the Original Applicants have made any mischievous attempt to fit into the limitation period or that the nature of illegal activities needs to change for a fresh cause of action to arise. I reiterate that no such mischievous attempt was ever necessary due to the position of law on recurring causes of action and limitation. I further reiterate that



the Original Applicants have constantly maintained in the OA, the evidence annexed therein and in their submissions in the proceedings before the Hon'ble Tribunal that the illegal activities by the Original Respondents are continuous in nature. This Hon'ble Tribunal's order dated 18th June 2025 was also passed in affirmation of the fact that there were ongoing illegal activities which needed to be stopped.

- d. With reference to Paragraphs 11 to 13, I deny that the Original Applicants have stated that the cause of action crystallized on account of non-response to their communications to the Respondents. The Original Applicants have consistently maintained that the cause of action is recurring, given the recurring illegal activities and consequent damage caused by them. The Original Applicants only addressed correspondences to the Respondents Authorities to gain a full factual understanding of the scenario and whether any permissions were granted to the Original Private Respondents. I deny that there has been any attempt to mislead this Hon'ble Tribunal. The urgency in the matter stems not from limitation, but from the continuous and irreversible harm being caused to a sensitive and protected ecosystem, as has been amply demonstrated.



e. With reference to Paragraphs 14 to 17, I reiterate that there has been no delay in filing the OA and therefore no need for an application to condone any delay or to show cause for such delay. The OA was within the limitation period, as had been clarified by this Hon'ble Tribunal and the Apex Court.

13. In view of the foregoing, I pray that this Hon'ble Tribunal may be pleased to dismiss the present Interim Application.



Advocate for the Original Applicants



Original Applicant No. 1




Original Applicant No. 2

VERIFICATION

I, Stalin Dayanand, aged 59 years, Indian, Original Applicant No. 2 and authorised representative of Original Applicant No. 1 having its office at Nandakumar Pawar House, opposite Shri Jagannath Darshan Building, M.D. Kini Marg, Bhandup Village (East), Mumbai - 400042, do hereby state and solemnly declare that what is stated in the foregoing

paragraphs of this Affidavit is true to my own knowledge, information and beliefs and/or based on legal advice which I believe to be true.

Solemnly declare at Mumbai

On this 21st day of August, 2025



Original Applicant No. 1



Original Applicant No. 2

Identified by me,



Advocate for the Original Applicants

Before Me,



BEFORE ME

S. K. TAMBAWALLA
ADVOCATE, HIGH COURT
B-23, Taheri Manzil
Nesbit Road, Mazgaon
Mumbai - 400 010
21.8.25

NOTARY & REGISTERED
Sr. No. 24035 dt. 21/8/25

EXP. Dt.
29.09.2029





Annexure A -1

MAHARASHTRA POLLUTION CONTROL BOARD

Tel : 25802272
Fax : 25805398

Visit us at:

Website : <http://mpcb.gov.in/>
E-mail Id: srothane2@mpcb.gov.in



Sub-Regional Office, Thane-II
5th Floor, Office Complex Bldg.,
Near Mulund Check Naka,
Wagale Estate,
Thane-400 604

No. MPCB/SROT-II/B- 536

Date :- 13 / 08 / 2024

To,
M/s J.KUMAR INFRA PROJECTS LIMITED,
S. No. 120/2, 150 & 151, Chenna Village,
Ghodbunder Road, Thane.

Sub: - Your Application for consent to Establish

Ref: -Your application received vide UAN no. MPCB-CONSENT-0000214592.

Sir,

This office is in receipt of consent application for RMC plant at 120/2, 150 & 151 Chenna Village, Ghodbunder Road, Thane, on scrutiny it is observed that said survey number falls under Sanjay Gandhi National Park Eco sensitive zone, hence it is requested to submit the NOC from ESZ committee. Also you have not submitted local body NOC.

However Board official visited to your unit on 25/06/2024, it was observed that you have installed RMC plant. It is instructed not to carry out the production activity without obtaining consent to establish and operate from the Board.

It is requested to submit the clarification / additional documents regarding above mention discrepancies within a period seven days from the receipt of this letter.

Please note that, application will be considered only after receipt of NOC from ESZ committee.

(Anand Katole)

Sub-Regional Officer, Thane-II

Copy submitted to:-

Regional Officer, M. P. C. Board, Thane





MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 22640345
Fax: -
Website: <http://mpcb.gov.in>
Email:
sromumbai2@mpcb.gov.in



Kalpataru Point, 1st floor,
Opp. PVR Theatre, Sion (E),
Mumbai-400022
,Maharashtra

GREEN/M.S.I (G37)

No:- Format1.0/SRO/UAN No.0000143714/CE -220700/253

Date: 25-7-2022

To,
M/s. APCO infratech Ltd
A/792, Near MSRDC Office, K.C. Marg, Bandra West,
Mumbai-50
Bandra, Mumbai Suburban-Mumbai Suburban



Your Service is Our Duty

Sub: Consent to establish granted under green category

Ref: Your application vide UAN No. 0143714 dt.14/07/2022

Your application No.MPCB-CONSENT-0000143714 Dated 14.07.2022

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
2. The capital investment of the project is Rs.21 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Casting yard (Without any metal treatment at site)	As per Order	
By Products			
2	Segment (By-product)	0	--NA--

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	4	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	3.0	As per Schedule-I	Soaked in soak pit





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5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
			NA		

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
			NA		

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)
- This consent is issued as per the letter from project Manager, VBSL & Executive Engineer, MSRDC, Mumbai dtd. 14/06/2022



For and on behalf of the
Maharashtra Pollution Control Board.

[Signature]
Shri Jayavant Hajare
Sub Regional Officer Mumbai II

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2207001579	14/07/2022	Online Payment

Copy to:

- Regional Officer, MPCB, Mumbai
- Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) As per your application, you have proposed to segregate trade effluent into weak stream & strong stream and provide Effluent Treatment Plant (ETP) comprising of:
 - i) Strong COD/TDS stream of CMD - Treatment system comprising of Primary (Primary after stmt).
 - ii) Weak COD/TDS stream of CMD - Treatment system comprising of .
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C) The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A)
 - B) Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1B of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	16.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

15/2011





Maharashtra Pollution Control Board
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6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

4/20/21 -





SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set	Acoustic Enclosure	6.00	DIESEL 500 Lit/Day	1	SO2	1 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

RECEIVED

[Signature]



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6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m ³
Particulate Matter PM 2.5	Not to Exceed	60 ug/m ³





d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	1,00,000	15 days	compliance of consent conditions	COU	COU

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

Handwritten signature



Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
<https://blockchain.com/maharashtra-pollution-control-board>



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SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, Control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.-
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

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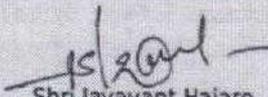


Maharashtra Pollution Control Board
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26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



For and on behalf of the
Maharashtra Pollution Control Board.


Shri Jayavant Hajare
Sub Regional Officer Mumbai II

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 22640345
 Fax: -
 Website: <http://mpcb.gov.in>
 Email:
 sromumbai2@mpcb.gov.in



Kalpataru Point, 1st floor,
 Opp. PVR Theatre, Sion (E),
 Mumbai-400022
 ,Maharashtra

GREEN/M.S.I (G37)
 No:- Format1.0/SRO/UAN No.MPCB-
 CONSENT-0000153992/CO/2212002070

Date: 27/12/2022

To,
 M/s. APCO Infratech Pvt. Ltd.,
 A/792, Near MSRDC Office, K.C. Marg,
 Bandra (W), Mumbai-400050.



Your Service is Our Duty

Sub: Grant of Consent to 1st Operate in Gree/SSI category.

Ref: Your application vide UAN No. 0000153992 dt.14/07/2022

Your application No.MPCB-CONSENT-0000153992 Dated 24.11.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 30/11/2025**
- The capital investment of the project is Rs.21.0 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

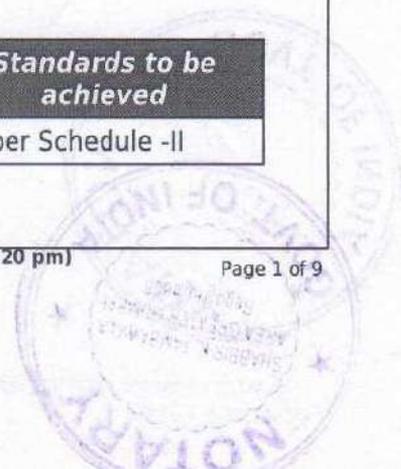
Sr No	Product	Maximum Quantity	UOM
Products			
1	Casting yard (Without any metal treatment at site)	As per Order	

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	4.0	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	3.0	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set (250 KVA)	1	As per Schedule -II



6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall apply for renewal of Consent 60 days before expiry of Consent to Operate.
11. This consent is issued as per the letter from project Manager, VBSL & Executive Engineer, MSRDC, Mumbai dtd. 14/06/2022 & permission from MMRDA dtd. 22/11/2022.



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Signed by: Shri Jayavant Hajare
Sub Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
sromumbai2@mpcb.gov.in
2022-12-27 15:20:48 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2211003335	24/11/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Mumbai
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
 - i) **Strong COD/TDS stream of CMD** - Treatment system comprising of Primary (Primary after stmt).
 - ii) **Weak COD/TDS stream of CMD** - Treatment system comprising of .
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
2. A)
- B) Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1B of schedule I.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	5.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	16.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set	Acoustic Enclosure	3.00	DIESEL 500 Lit/Day	1	SO2	1 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:



6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m3
Particulate Matter PM 2.5	Not to Exceed	60 ug/m3

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.



SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	1,00,000	Within 15 days from grant of Consent	compliance of consent conditions	Continuous	30/09/2027

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

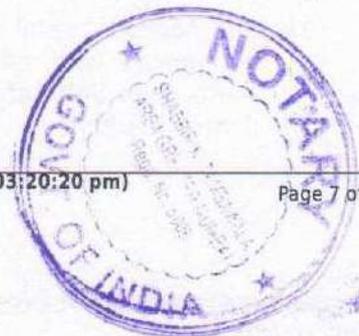
SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

The applicant shall maintain good housekeeping.



5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.



19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.



32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022-27576034
 Fax: 022- 27576034
 Website: <http://mpcb.gov.in>
 Email: sroraigad1@mpcb.gov.in



Maharashtra Pollution
 Control Board, Raigad
 Bhavan, 6th floor, Sector -
 11, C.B.D Belapur, Navi
 Mumbai.

GREEN/L.S.I (G37)
 No:- Format1.0/SRO/UAN No.MPCB-
 CONSENT-0000217369/CO/2410000615

Date: 04/10/2024

To,
 M/s. LARSEN & TOUBRO LIMITED
 Sector-22, Ulwe Node, Bamandongri,
 Ulwe, Tāl. Panvel, Dist. Raigad- 410206.



Sub: Consent to Operate under Green Category

Ref: 1. Consent to Operate granted by Board valid no. Format1.0/SRO/UAN
 No.0000184503/CR/2310002228, Date-30/10/2023
 2. Your application No. MPCB-CONSENT-0000217369, Dated 07/08/2024

Your application No.MPCB-CONSENT-0000217369 Dated 01.08.2024

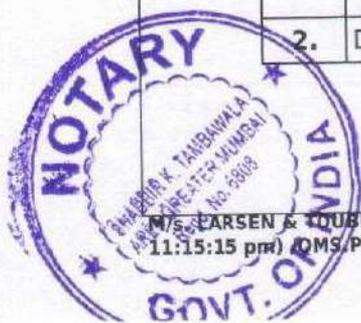
For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate is granted for a period up to 31/10/2029
2. The capital investment of the project is Rs.20.00 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ready Mix Concrete (Captive Plant)	1000	MT/M
2	Casting yard (Captive Plant)	1900	MT/M

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1.0	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	0.8	As per Schedule-I	On land for gardening



5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG Set (250 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

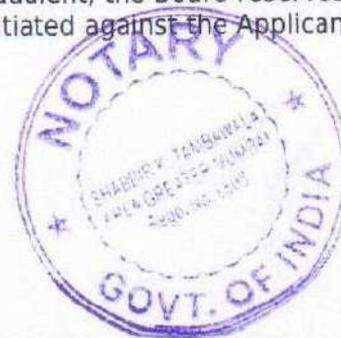
Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

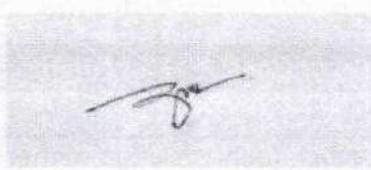
7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in day time only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
12. The industry shall comply with the siting criteria as per RMC Notification dtd.16.10.2016.
13. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
14. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
15. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
16. Industry shall obtain & submit local body NOC within one month of period.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.





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Signed by: **Shri. Prashant Bhosale**
Sub Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
sroraigad1@mpcb.gov.in
2024-10-04 23:15:52 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2408000350	07/08/2024	Online Payment

Copy to:

1. Regional Officer, MPCB, Raigad
2. Chief Accounts Officer, MPCB, Sion, Mumbai

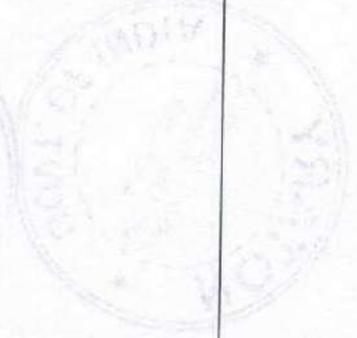


SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 0.00 CMD consisting of for the treatment of 1.0 CMD of trade effluent.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C) The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D) The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.8 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	150
2	BOD 3 days 27°C	Not to exceed	150

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	3.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	50.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	1.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set	Acoustic Enclosure	12.60	HSD 70 Ltr/Hr	-	TPM	150 Kg/Day
						SO2	0.48 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:



6. Control Equipment:

a. In-house measures :-

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
 - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
 - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
 - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

b. Raw material storage & handling:-

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards

Particulate Matter PM 10	Not to Exceed	100 ug/m ³
Particulate Matter PM 2.5	Not to Exceed	60 ug/m ³

d. Solid waste treatment and disposal:

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	100000	15 days	Towards compliance of consent condition	31/10/2029	31/12/2029

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

